

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3487
ANSWERED ON 21.03.2025**

Advocates Act,1961

3487. Shri V K Sreekandan:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is considering to amend the Advocates Act,1961,if so, the details thereof;
- (b) whether the proposed amendments fail to address the pertinent issues faced by the legal fraternity, if so the details thereof; and
- (c) whether the Government discussed with the legal fraternity to allay the fears arising out of the proposed amendments, if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

- (a) The Government of India has proposed amendments to the Advocates Act, 1961 and following careful consideration and through research, the Draft Advocates (Amendment) Bill, 2025 was published on the Department of Legal Affairs website on 13th February 2025 for public consultation, which was open until 28th February 2025.
- (b) & (c) The proposed amendments to the Advocates Act, 1961, aim to modernize the legal profession, enhance its accessibility, and ensure its continued relevance in a rapidly evolving world, aligning the profession with global standards. A wide range of suggestions, particularly from the legal community, has been received. In response to these concerns, the consultation process has been concluded, and a revised bill will be presented a fresh for public consultation, including for input from the legal fraternity. The Ministry has been also actively engaging with the Bar Council of India throughout the process of amending the Advocates (Amendment) Act, 1961 as its commitment to engage legal fraternity.
